

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. 521 of 1995

Friday this the 1st day of December, 1995

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

G.Sivadasan,
Pump House Operator,
Garrison Engineer Electrical/Mechanical,
Maintenance, Naval Base PO,
Kochi-4. Applicant

(By Advocate Mr. P.K.Madhusoodhanan)

Vs.

1. Garrison Engineer,
Military Engineer Services,
Electrical/Mechanical, Kataribagh,
Naval Base PO,Kochi.4.

2. Commander Works Engineer,
Military Engineer Service,
Kataribagh, Naval Base PO,
Kochi.4.

3. Chief Engineer (Navy)
Kataribagh,
Naval Base (PO) Kochi.4.

4. Union of India represented
by its Secretary,
Ministry of Defence,
New Delhi. Respondents

(By Advocate Mr.T.R.Ramachandran Nair, ACGSC)

The application having been heard on 1st December, 1995
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

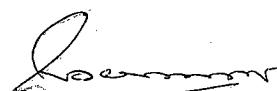
The penalty imposed on applicant has been
set aside and the matter has been remitted to the
Engineer-in-Chief, Army Headquarters, states Annexure
R.2 filed alongwith a Memo on 30.11.95. We record
the statement,.

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2. It is unnecessary to proceed with the matter. Applicant will be free to raise all his contentions before the Engineer-in-Chief.

3. Original Application is disposed of as aforesaid. No costs.

Dated 1st day of December, 1995.


S.P. BISWAS

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

*ks112/-

List of Annexure

Annexure-R2: True copy of the order No.7(9)/
95/D(Lab) issued by the Under
Secretary to Govt. of India dated
23-11-1995.